



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 508 Dispur, Monday, 23rd December, 2019, 2nd Pausa, 1941 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

DEPARTMENT OF PERSONNEL :: PERSONNEL (B)

NOTIFICATION

The 16th November, 2019

No. ABP.69/2019/18.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Assam is hereby pleased to make the following Rules further to amend The Assam Civil Services (Conduct) Rules, 1965, hereinafter referred to as the principal Rules, in the manner hereinafter appearing, namely :-

Short title and commencement	1	(1) These rules may be called the Assam Civil Services (Conduct) (Amendment) Rules, 2019. (2) They shall come into force on the date of their publication in the Official Gazette.
Insertion of new rule 24 B and 24 C	2	In the principal Rules, after the existing rule 24A, the following new rules 24B and 24C shall be inserted, namely :-

"24B. Small Family Norms-

- (1) No government servant shall have more than two living children from a single or multiple partners on or after 1st January 2021 :

Provided that one or more children born on or after the said date from a single subsequent delivery shall be deemed to be one entity while counting the number of children :

Provided further that Government servants having more than two living children before 01-01-2021 shall not be deemed to commit misconduct so long as the number of children he/she has does not increase on or after 01-01-2021.

- (2) Every Government servant shall on his first appointment to any service or post and thereafter at such intervals, as may be specified by the Government, submit a **Declaration** giving the details of members of his family in the form appended to these rules.
- (3) Those persons who are already in Government service on the date of commencement of these rules shall also submit a **Declaration** giving the details of members of his family in the form as mentioned hereinabove within a period of thirty days from the date of commencement of these rules.

24C. Child Marriage-

No Government servant shall marry in violation of The Prohibition of Child Marriage Act, 2006 (Act 6 of 2007).

DECLARATION

[See rule 24B (2) and (3)]

I, Shri/Smti hereby declare that the following are the members of my family :

DETAILS OF MEMBERS OF FAMILY

Sl. No.	Name in Full	Sex	Date of Birth	Relationship

The particulars of my family members as given above are correct. If any information given above is found to be untrue, I shall be liable for disciplinary action.

Date

.....
 (Signature of the Government servant)
 Name in block letters
 Designation
 Place of posting

KRISHNA KUMAR DWIVEDI,
 Commissioner & Secretary to the Govt. of Assam,
 Personnel (B) Department.